NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.55/(MAH)/2012 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

NAME OF THE PARTIES: Mr. Rustom Framroze Titina

V/s. M/s. Ahura Advertisers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION

SIGNATURE

AJAY KUMAR Practeding Company Secretary For Respondents

2. Jennifer Michael

Adv for Petitioner Sprichael

ORDER

T.C.P. NO. 55/397, 398/NCLT/MB/2012

- 1. Ld. Counsel for both the sides are present.
- Praecipe dated 13th February, 2017 is mentioned when the Court assembled today. The main reason for this letter is asking for Order reserved on 11th January, 2017. However, Order is already pronounced on 7th February, 2017.
- 3. With reference to the letter from the other side, the same has been filed in reply yesterday only. The same is yet to come up on Board.
- Registry is directed to keep the matter on Board along with C.P. No.55/2012 on 27th March, 2017. Duly communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 15th February, 2017